yearwise details given in the Annexure. [See Appendix 186, Annexure No. 16]

(e) Participating States and their agencies have their own norms for allotment of sites/plots/flats etc. under their respective jurisdiction.

Unathorised Construction in Kashmiri Gate

760. SHRI GHUFRAN AZAM: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to Unstarred Question No. 3641 and Unstarred Question No. 2471 answered in the Rajya Sabha on 20th August, 1998 and 21st December, 1998, respectively and state:

- (a) whether unauthorised constructions have taken place at (i) 1/512, Gali Imli Wali, Kashmiri Gate, Delhi-6 (ii) 1/142, Nicholson Road, Kashmiri Gate Quarters, Delhi-6, (iii) 50/6, Nicholson Road Quarters, Kashmiri Gate, Delhi and (iv) 60, Nicholson Road Quarters, Kashmiri Gate, Delhi during the past few months and the authorities have not contemplated any action in this regard so far;
- (b) if so, the facts and the details thereof; and
- (c) the time by which unauthorised constructions at the above places are likely to be demolished?

MINISTER OF · URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) MCD reported that unauthorised construction of a Hall with 14 shutters at ground floor was booked in property No. 1/142, Ganda Nala Bazar, Mori Gate Delhi (there is no property as 1/142 Nicholson Road Kashmiri Gate, Delhi). However, unauthorised construction of 4 tin sheds were again detected and booked for action on 25.1.1999. Final demolition action depends upon completion of the legal formalities.

The other properties referred to in the question are reported to be old ones and

no unauthorised construction has been booked for action in these properties since 1.4.1997.

Scheme for New Township Development

- 761. SHRI SURESH KALMADI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that Government have formulated a scheme for new township development in the country; and
- (b) if so, the saliant features of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATRAYA): (a) and (b) A scheme for New Township Development was posed to the Planning Commission for an allocation of Rs. 100 crores as seed money in the Ninth Plan. The scheme has not been cleared by the Planning Commission due to paucity of funds. Therefore, for the present, no such scheme exists.

Employment Schemes

- 762. SHRI W. ANGOU SINGH: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) the different employment schemes for the un-employed youths formulated by his Ministry;
- (b) the number of un-employed benefited by the schemes specially in the States of North-Eastern Region;
- (c) whether there is any special facilities for the un-employed youths of the backward area of North-Eastern States; and
- (d) if so, the details of schemes and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATRAYA): (a) The

following two Centrally Sponsored Schemes, namely Nehru Rozgar Yojna (NRY), and Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP) were being implemented in the urban areas of the country:—

NRY

: from October 1989

to 30.11.97.

PMIUPEP: from November 1995 to

30.11.97.

These two schemes were rationalised and replaced by a newly launched Programme Swarna Jayanti Shahari Rojgar Yojana (SJSRY) with effect from 1.12.97.

(b) Cummulative number of eneficiaries assisted under the scheme are as follows:—

N	RY		PMIUPEP	SJSRY	
No of persons assisted to set up micro units under the Self Employment component		No. of Mandays of work generated under the Wage Employment component (in lakhs)	benefitted under	Self Employment component	Wage Employment component (in lakhs)
India		16.86	253	Not	Not
North	21001			reported	reported
East					
States					

(c) and (d) 10% of the total allocation of the SJSRY is earmarked for North East States.

गंगा पर बांध परियोजना को स्वीकृति

763. श्री मनोहर कांत ध्यानी: क्या शहरी कार्य और रोजगार मंत्री 7 दिसंबर, 1998 की राज्य सभा में अतारांकित प्रश्न 907 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) क्या कानपुर में गंगा पर बांध, बनाने की परियोजना के संबंध में योजना आयोग की स्वीकृति प्राप्त हो गई है;
- (ख) सरकार ने इस शीर्ष के अन्तर्गत अभी तक कितनी राशि उपलब्ध कराई है;
- (ग) क्या राज्य सरकार ने वर्ष 1996-97, 1997-98 और 1998-99 के दौरान इस संबंध में अपने हिस्से की 50 प्रतिशत राशि स्वीकृत की है; और
- (घ) यदि हां, तो इस परियोजना को पूरा करने के लिए क्या लक्ष्य निर्धारित किया गया है?

शहरी कार्य और रोजगार मंत्रालय में राज्य मंत्री (श्री बंडारू दत्तात्रेय): (क) योजना आयोग ने कानपुर में गंगा पर बैराजें निर्माण के प्रस्ताव का कुछ शर्ती के साथ समर्थन किया है!

- (ख) और (ग) केन्द्र सरकार ने राज्य सरकार को अब तक 6 करोड़ रू॰ जारी किए हैं। राज्य सरकार से प्राप्त सूचना के अनुसार, राज्य सरकार ने उक्त स्कीम के लिए 54.12 करोड़ रू॰ जारी किए हैं।
- (घ) राज्य सरकार ने दर्शाया है कि परियोजना को वर्ष 2002 तक पूरी करने का प्रस्ताव है।